# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2713 TO BE ANSWERED ON THE 10<sup>TH</sup> MAY, 2016/ VAISAKHA 20, 1938 (SAKA)

### **TRAFFICKING IN WOMEN AND CHILDREN**

2713. SHRI M. CHANDRAKASI: SHRI ARJUN MEGHWAL: SHRI P.R. SUNDARAM: DR. RAVINDRA KUMAR RAY: SHRI SHER SINGH GHUBAYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of poor and homeless children from India being trafficked to some countries particularly Europe and Middle East Countries as slaves to serve as domestic servants in these countries;

(b) if so, the details of such cases reported during the last one year and the current year and the steps taken by the Government to rescue these poor children and hand over them to their parents;

(c) the measures taken by the Government to check such instances of human trafficking;

(d) whether the Government has signed agreements with the foreign countries including United Arab Emirates to check human trafficking; and

(e) if so, the details thereof?

### ANSWER

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (c): No such specific cases of trafficking of poor and homeless

children from India to some countries particularly Europe and Middle

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East countries as slaves to serve as domestic servants in these countries, have been reported. However, there are some media reports that after the recent devastating earthquake, Nepali women and children are prone to be trafficked to Middle East and other destinations through India.

The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-

(i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.

(ii) Establishment of Anti Human Trafficking Units(AHTUs) in 234 districts of the country.

(iii) Issued following advisories on Human Trafficking to all States/UTs:

Advisory for preventing crime of human trafficking dated
9.9.2009.

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- Advisory on missing children dated 31.1.2012.
- Advisory on Human Trafficking as Organised Crime dated 30.4.2012.
- Advisory on Preventing and combating human trafficking in India-dealing with foreign nationals dated 1.5. 2012
- SOP to handle trafficking of children for child labour dated 12.8.2013
- Advisory for associating SSB and BSF in crime meetings dated 23.7.2015.

These advisories are available at MHA's Web Portal on Anti Human Trafficking (www.stophumantrafficking-mha.nic.in).

(iv) Holding of periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts made to combat Human Trafficking.

(v) India is the signatory of United Nations Convention on Transnational Organised Crime (UNCTOC) and SAARC Convention on Preventing and Combating Trafficking in Women and Children for Prostitution.

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(vi) Indian Mission is in regular contact with the Nepalese Security Agencies for preventing cross-border crimes like trafficking.

(d) & (e): A Memorandum of Understanding(MoU) between India and Bangladesh on Bi-lateral Cooperation for Prevention of Human Trafficking in Women and Children, Rescue, Recovery, Repatriation and Re-integration of Victims of Trafficking was signed in 6<sup>th</sup> June, 2015.

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